

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DELTRONIX INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	DELTRONIX INDIA LIMITED
2.	Date of incorporation of Corporate Debtor	26/07/1984
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No. of Corporate Debtor	U51909DL1984PLC018787
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: A-323, Sarita Vihar New Delhi-110044, India Other Address: E-3, Sector-59, Noida-201301, Uttar Pradesh, India
6.	Insolvency commencement date in respect of Corporate Debtor	03/02/2021
7.	Estimated date of closure of insolvency resolution process	02/08/2021 i.e. 180 days from the date of commencement of CIRP being 03.02.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Santosh Sharma Reg. No. IBBI/IPA-002/IP-N00898/2019 - 2020/12842
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: c/o Rajrani Sharma 6/129, Near Prakash Dairy, Lodhi Mohalla, Shahdara, New Delhi, National Capital Territory of Delhi, 110032 E-mail: sci.santoshsharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 E-mail: cirp.deltronix@gmail.com
11.	Last date for submission of claims	17/02/2021 i.e. 14 days from the date of commencement of CIRP being 03.02.2021.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Deltronix India Limited on 03/02/2021.



The creditors of Deltronix India Limited, are hereby called upon to submit their claims with proof on or before 17/02/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.


Santosh Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00898/2019 -2020/12842



Date: 04.02.2021

Place: Gurugram

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DELTRONIX INDIA LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	DELTRONIX INDIA LIMITED
2. Date of Incorporation of Corporate Debtor	26/07/1984
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identification No. of Corporate Debtor	U51909DL1984PLC018787
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: A-323, Santa Vihar New Delhi-110044 Other Address: E-3, Sector-59, Noida-201301, Uttar Pradesh, India
6. Insolvency commencement date in respect of Corporate Debtor	03/02/2021
7. Estimated date of closure of insolvency resolution process	02/08/2021 i.e. 180 days from the date of commencement of CIRP being 03.02.2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Santosh Sharma Reg. No. IBBI/IPA-002/IP-N00898/2019 - 2020/12842
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: c/o Rajrani Sharma 6/129, Near Prakash Dairy, Lodhi Mohalla, Shahdara, New Delhi, National Capital Territory of Delhi, 110032 E-mail: sci.santoshsharma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 E-mail: circp.delttronix@gmail.com
11. Last date for submission of claims	17/02/2021 i.e. 14 days from the date of commencement of CIRP being 03.02.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Delttronix India Limited on 03/02/2021.

The creditors of Delttronix India Limited, are hereby called upon to submit their claims with proof on or before 17/02/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-

Santosh Sharma

Interim Resolution Professional

Reg. No. IBBI/IPA-002/IP-N00898/2019 - 2020/12842

Date : 04.02.2021

Place : Gurugram

Requirements) Regulations, 2016, a meeting of Resolution Professional of the Company is scheduled to be held on Friday, 12th February 2021, inter alia, to consider, approve and take on record, the unaudited financial results (Standalone & Consolidated) of the Company for the quarter and nine months ended December 31, 2020 along with other agenda items.

The information contained in this notice is available on the Company's website www.ortel.com and also on the websites of the stock exchanges i.e. National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For Ortel Communications Ltd (under CIRP)
Date : 05 February 2021
Place: Bhubaneswar CFO & Company Secretary

Sd/-
Issued with the approval of Mr. Srigopal Choudhary ("RP"), Registration No. IBBI/IPA-001/IP-P01238/2018-2019/11893.

(Ortel Communications Limited is under Corporate Insolvency Resolution Process of the Insolvency and Bankruptcy Code 2016. Its affairs, business and assets are being managed by the Resolution Professional, Mr. Srigopal Choudhary, appointed by the National Company Law Tribunal by order dated 01st February, 2019 under the provisions of the Code)

DB (INTERNATIONAL) STOCK BROKERS LTD.

CIN: L67120HR1992PLC035349

Regd Office: 70, Housing Board Colony (Old)

Near Mini Secretariat Rewari

Haryana-123401. Tel No: 011-43606162

Email id: compliance@dbonline.in

NOTICE

Notice is hereby given that pursuant to Regulation 29 and 47 of the SEBI (LODR) Regulations, 2015, Board Meeting (BM-4) of the Company is scheduled to be held on Friday, 12th February, 2021 at 03:00 P.M. at its office situated at 114, New Delhi House, 27, Barakhamba Road, New Delhi-110001 to consider inter-alia Unaudited Standalone and Consolidated Financial Statements for Third Quarter (Q-3) ended 31st December, 2020 and other matters as decided by the board. The said notice may be accessed on the company's website at www.dbonline.in and also on NSE and BSE website.

By order of the Board
For DB (International) Stock Brokers Ltd.

Sd/-

Date: 05.02.2021

Place: New Delhi

Shiv Narayan Daga

Managing Director

**फॉर्म बी
सार्वजनिक घोषणा**

(भारतीय दिवाला और शोधन अख्यतता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 का विनियम 12)

**जेएमडी ऑयल्स प्राईवेट लिमिटेड
के स्ट्रेकहोल्डरों के सूचनार्थ/ध्यानार्थ**

क्र.सं.	विवरण	व्योरा
1.	कारपोरेट देनदार का नाम	जेएमडी ऑयल्स प्राईवेट लिमिटेड
2.	कारपोरेट देनदार के निगमन की तारीख	23 मार्च, 1995
3.	प्राधिकरण जिसके तहत कारपोरेट देनदार निगमित/पंजीकृत है	कंपनी पंजीयक, दिल्ली
4.	कारपोरेट देनदार की कारपोरेट पहचान संख्या/ सीमित देयता पहचान सं.	U74899DL1995PTC066690
5.	कारपोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: 5/24, रमेश नगर, नई दिल्ली-110015
6.	इन्सॉल्वेंसी संकल्प प्रक्रिया समापन की तारीख	02 फरवरी, 2021
7.	कारपोरेट देनदार का परिसमापन शुरू होने की तिथि	03 फरवरी, 2021
8.	परिसमापक के रूप में कार्यरत इन्सॉल्वेंसी प्रफेशनल का नाम और पंजीकरण संख्या	सुश्री शालू खन्ना, पंजी न IBBI/PA-001/IP-P00917/2017-2018/11523
9.	परिसमापक का बोर्ड में यथापजीकृत पता व ई-मेल	पता: ए-16/9, वसंत विहार, नई दिल्ली-110057, भारत ईमेल: SKHANNA@LLCA.NET
10.	परिसमापक के साथ पत्राचार के लिए पता और ई-मेल	सुश्री शालू खन्ना जेएमडी ऑयल्स प्राईवेट लिमिटेड का परिसमापक लूथर एंड लूथर रिट्टनरिंग एंड इन्सॉल्वेंसी एडवाइजरस एलएलपी, एलजीएफ, ए-16/9, वसंत विहार, नई दिल्ली-110057, भारत दावे जमा करने के लिए ईमेल: JMD.CLAIMS@LLCA.NET अन्य सभी पत्राचारों के लिए ईमेल: (दावे जमा करने को छोड़कर) JMD.LIQU@LLCA.NET
11.	दावे जमा करने की अंतिम तिथि	05 मार्च, 2021

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, प्रधान पीठ, नई दिल्ली ने 03 फरवरी, 2021 को जेएमडी ऑयल्स प्राईवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।

जेएमडी ऑयल्स प्राईवेट लिमिटेड के स्ट्रेकहोल्डरों को एतद्वारा उपरोक्त नद सं 10 पर उल्लिखित पते पर परिसमापक के पास 05 मार्च, 2021 तक या इसके पूर्व साक्ष्य के साथ अपने दावे जमा करने या अपने दावे अद्यतन करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी लेनदार अपने दावों के प्रमाण व्यक्तिगत रूप में डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

दावा विशिष्ट फॉर्म में जमा किए जा सकते हैं। फॉर्म सी-1-अधिकारों और कर्मचारियों को छोड़कर परिवाराल लेनदारों द्वारा दावे के प्रमाण, फॉर्म सी-2- वित्तीय लेनदारों द्वारा दावे के प्रमाण, फॉर्म सी-3- अधिकार कर्मचारी द्वारा दावे के प्रमाण, फॉर्म सी-4- अधिकार कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावे के प्रमाण, फॉर्म सी-5- अन्य किसी स्ट्रेकहोल्डर द्वारा दावे के प्रमाण।

ये फॉर्म आईबीबीआई के पोर्टल अर्थात <https://ibbi.gov.in> या परिसमापक के पोर्टल अर्थात <http://www.llcaipr.com> से डाउनलोड किए जा सकते हैं।

दावों के दूधे या ग्राहक प्रमाण जमा करने पर जुर्माना लगेगा।

दिनांक: 05.02.2021

स्थान: नई दिल्ली

हस्ता/-

शालू खन्ना

परिसमापक

LOST & FOUND

We, M/S Om Infratech Private Limited having registered office at Om Tower, Church Road, M. I. Road, Jaipur 302001 the owner of the office premises Unit No. 506, 5th Floor of The Courtyard, DLF, Saket, New Delhi measuring 1150 sq. feet have lost original of Space Buyer Agreement executed between M/s DLF Universal Limited and previous owner Mr. Samir Arora R/o 228, Okhla Industrial Estate, Phase-III, New Delhi-110020 in the year 2008. We have applied to M/s DLF Universal Limited for certified copy. Anyone having found this please notify to us on Email ID info@ommetals.com or call 01145960000 and return to us.

**प्रपत्र ए
सार्वजनिक घोषणा**

(भारतीय दिवाला एवं शोधन अख्यतता बोर्ड (निगमित व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)

डेल्टाट्रॉनिक्स इंडिया लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

क्र.सं.	विवरण	प्रस्तावित विवरण
1.	निगमित कर्जदार का नाम	डेल्टाट्रॉनिक्स इंडिया लिमिटेड
2.	निगमित कर्जदार के गठन की तिथि	26/07/1984
3.	प्राधिकृतरी जिनके अधीन निगमित कर्जदार का गठन/पंजीकरण किया गया है	कंपनियों के पंजीयक-दिल्ली
4.	निगमित कर्जदार का कारपोरेट आईडी/टीडीके/एन.सं.	U51909DL1984PLC018787
5.	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: ए-323, सरिता विहार नई दिल्ली-110044, अन्य पता: ई-3, सेक्टर-59, नोएडा-201301, उत्तर प्रदेश, भारत
6.	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	03/02/2021
7.	दिवालिया प्रस्ताव की प्रक्रिया बंद करने की अनुमानित तारीख	02/08/2021 यानी सीआईआईआरपी के आरम्भ होने की तारीख 03.02.2021 से 180 दिन
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीकरण संख्या	संतोष शर्मा पंजीयन सं. IBBI/PA-002/IP-N00898/2019-2020/12842
9.	बोर्ड के साथ यथा पंजीकृत अंतरिम प्रस्ताव पेशेवर का पता एवं ईमेल	पता: द्वारा राजनारी शर्मा 6/12/9, प्रकाश डेवर की निकट, लोधी मोहल्ला, शाहबाद, नई दिल्ली, दिल्ली का राष्ट्रीय राजधानी क्षेत्र 110032, ईमेल: sci.santoshsharma@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	पता: युनिट सं 110, पहली मंजिल, जेएमडी पेटेसिक स्वबायर, सेक्टर-15, पार्ट II, गुरुग्राम, हरियाणा-122001 ईमेल: cirp.deltronix@gmail.com
11.	दावा जमा करने अंतिम तिथि	17/02/2021 यानी सीआईआईआरपी आरम्भ होने की तारीख 03.02.2021 से 14 दिन
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (8ए) की अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	इस चरण में लेनदारों की कोई श्रेणी निर्धारित नहीं की जा सकती
13.	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधियों के रूप में कार्य करने हेतु चिह्नित दिवाला पेशेवरों के नाम (प्रत्येक श्रेणी हेतु तीन नाम)	नाम नहीं
14.	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहाँ उपलब्ध है	वेब लिंक https://www.ibbi.gov.in/home/downloads भौतिक पता: युनिट सं 110, पहली मंजिल, जेएमडी पेटेसिक स्वबायर, सेक्टर-15, पार्ट II, गुरुग्राम, हरियाणा-122001

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने दिनांक 03.02.2021 को डेल्टाट्रॉनिक्स इंडिया लिमिटेड के निगमित दिवाला प्रस्ताव की प्रक्रिया शुरू करने का आदेश दिया है।

डेल्टाट्रॉनिक्स इंडिया लिमिटेड के ऋणदाताओं को एतद्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रेषित सं 10 में उल्लिखित पते पर दिनांक 17/02/2021 को अथवा उसके पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदाताओं को साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं। प्रेषित सं 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता प्रपत्र सीए में श्रेणी (निर्दिष्ट श्रेणी) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रेषित सं 13 के संलग्न सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी परीचय का उल्लेख कर पाएंगे।

दावों के गलत रहने पर अथवा दूधे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

भारतीय दिवालिया और शोधन अख्यतता बोर्ड (निगमित व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमन, 2016 के अध्याय IV के अनुसार दावों के साक्ष्य जमा करने होगा। जमा किए जाने वाले दावों के साक्ष्य नीचे उल्लिखित निर्दिष्ट प्रपत्र में जमा करना होगा।

कामगार अथवा एक कर्मचारियों के अलावा परिवारालगत ऋणदाताओं द्वारा दावों के लिए प्रपत्र बी वित्तीय ऋणदाताओं द्वारा दावों के लिए प्रपत्र सी

कामगार अथवा एक कर्मचारी द्वारा दावों के लिए प्रपत्र डी

कामगारी तथा कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए प्रपत्र ई

वित्तीय ऋणदाताओं तथा परिवारालगत ऋणदाताओं के अलावा ऋणदाताओं द्वारा दावों के लिए प्रपत्र एक

तारीख : 04.02.2021

स्थान : गुरुग्राम

पंजीयन सं. IBBI/PA-002/IP-N00898/2019-2020/12842

हस्ता/-

संतोष शर्मा

अंतरिम प्रस्ताव पेशेवर